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PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**HIGH COURT AT CALCUTTA
APPELLATE SIDE**

NOTIFICATION

No. 583-G dated 18th February, 2020 — Rule 1 of the Chapter II of the Appellate Side Rules of the High Court at Calcutta, is hereby amended by incorporating the following proviso, which shall take effect from the date of its publication in the Official Gazette.

“Provided further that notwithstanding anything contained in this rule, appeals under Section 23 of the Railway Claims Tribunal Act, 1987 shall be placed for hearing and decision of a Single Bench instead of a Division Bench. However, having regard to the provision of Section 30 of the Employees Compensation Act, 1923 to the effect that appeals thereunder would lie only if a substantial question of law is involved, such appeal shall be placed before a Division Bench for admission; if the appeal is admitted, the same shall be placed before a Single Bench for hearing and decision.”

Sd/-

CHIEF JUSTICE.